

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

**Diary No. 643/2017**  
CP No.18/241/242/244/GB/2017

Under Rules: 11 & 15 of the NCLT Rules/2016.

In the matter of:

Dr.Jakir Hussain

... Petitioner

-versus-

Gauripur Hospital(P)Ltd & ors.

... Respondents

**Order delivered on : 16.10.2017**

**Coram:**

**PRESENT**

**HON'BLE MR.JUSTICE P.K.SAIKIA , MEMBER (JUDICIAL)**

For the Petitioner: Mr. Siddharth Sancheti, Advocate

For the Respondents: Mr.H.K.Baruah, Advocate.

**O R D E R**

Heard Mr. Siddharth Sancheti, learned counsel for the non-applicant/ petitioner. Also heard Mr. H.K.Baruah, learned counsel for the applicants/respondents.

This proceeding has been initiated having filed an application under Rules 11 and 15 of the National Company Law Tribunal Rules, 2016 ( in short NCLT Rules,2016) praying for leave of this Bench to allow the applicants/respondents to file written statement along with the other connected documents since the time fixed by this Bench for filing written statement is over in the meantime.

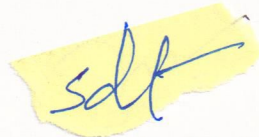
The Registry has informed that the application seeking leave to submit written statement has been filed, but same was not filed in accordance with the prescription in the NCLT Rules and, therefore, same could not be registered as yet.

In that connection, I have heard Mr.H.K.Baruah, learned counsel appearing for the applicants/respondents who submits that he has filed an application seeking leave to file reply to the petition along with the connected documents but due to his ignorance of some of the provisions of the NCLT Rules, he could not file the same in accordance with the prescription. He, therefore, prays for little accommodation to rectify the defects in the application.

In that connection, I have also heard Mr. Siddharth Sancheti, learned counsel for the non-applicant/petitioner who submits that he has no objection if the time is granted to the applicants/respondents to rectify the defects in the application.

Very reluctantly, the prayer made by the learned counsel for the applicants/respondents is accepted with further direction to rectify the defects in the application without fail immediately.

List the matter on 24.10.2017 for <sup>hearing</sup> bearing.



Member (Judicial)  
National Company Law Tribunal  
Guwahati Bench: Guwahati.

samir